

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 921 of 2020

Teklal Mahto @ Teklal Kumar Mahto ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Awanikant Prasad, Adv.  
For the State : Mr. Ram Prakash Singh, Addl. P.P.

02 / 26.06.2020

Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that the defect pointed by the Stamp Reporter is a minor defect and because of lockdown, the petitioner is not able to remove the said defect. Hence, it is submitted that the said defect be ignored.

Considering the facts of the case and the submission of learned counsel for the petitioner, the defects pointed out by the Stamp Reporter being minor in nature is ignored.

This criminal miscellaneous petition has been filed at the instance of the petitioners for restoration of A.B.A. No. 981 of 2020 to its original file.

Learned counsel for the petitioner submits that the A.B.A. No. 981 of 2020 was dismissed on 24.02.2020 for non-prosecution. It is then submitted that, when the case was called out, the learned counsel for the petitioner was on legs in court no. 10 and he could not appear before this court resulting in the said dismissal. It is then submitted that the petitioner has very good ground to agitate in the anticipatory bail application and unless the same is restored to its original file, the petitioner will be highly prejudiced. Hence, it is submitted the A.B.A. No. 981 of 2020 be restored to its original file.

Learned Addl. P.P. has no serious objection for the prayer of restoration of anticipatory bail application.

Considering the aforesaid submission of the learned counsel for the petitioners, A.B.A. No. 981 of 2020 is restored to its original file.

List A.B.A. No. 981 of 2020 after a week before an appropriate Bench.

This criminal miscellaneous petition is disposed of accordingly.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-